Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 21/82-ALC4/2012 **MEETING DATE** : 04.10.2012

The Meeting No. 21/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 4.10.2012 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri S.K. Aggarwal, JT. Development Commissioner, DC(MSME)
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals.
4. Shri R.C. Meena, Dy. Director General of Foreign Trade

Case No. B 314	M/s. Best Value Chem Pvt. Ltd.
Norms Committee Meeting No.21/AM13	F.No. 01/82/050/00290/AM 13/DES III F.No 01/82/050/00296/AM 13/DES III
Meeting Date:4.10.2012	RLA File No. 34/24/040/00004/AM 13 RLA File No. 34/24/040/00304/AM 12
Adv. Lic. No. & Date	3410033929 dated 23.4.2012 3410033928 dated 23.4.2012
Decision:. It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 315	M/s. Coral Drugs Pvt. Ltd.
Norms Committee Meeting No.21/AM13	F.No. 01/82/050/00226/AM 09/DES III
Meeting Date:4.10.2012	RLA File No. 05/24/040/00699/AM 08
Adv. Lic. No. & Date	0510213410 dated 12.7.2007
Decision:. It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.	

Case No. B 316	M/s. Medreich Limited
Norms Committee Meeting No.21/AM13	F.No. 01/82/050/00708/AM 11/DES III F.No. 01/82/050/00457/AM 11/DES III F.No. 01/82/050/00863/AM 11/DES III

	F.No. 01/82/050/00863/AM 11/DES III
Meeting Date:4.10.2012	RLA File No. 07/24/40/00200/AM 11 RLA File No. 07/24/40/00072/AM 11 RLA File No. 07/24/40/00222/AM 11
Adv. Lic. No. & Date	0710073911 dated 30.8.2010 0710072323 dated 18.6.2010 0710074194 dated 16.09.2010
Decision:. The firm was called for PH. However on 4.10.2012, the firm through e-mail has requested for some future date for the PH. Accordingly, it was decided to call the firm for PH on 1.11.2012. Accordingly the case was deferred for 1.11.2012.	

Case No. B 317	M/s. Lupin Limited
Norms Committee Meeting No.21/AM13	F.No. 01/82/050/00417/AM 11/DES III
Meeting Date:4.10.2012	RLA File No. 03/95/40/00127/AM 11
Adv. Lic. No. & Date	0310575276 dated 20.05.2010
Decision:. It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.	

Case No. B 318	M/s. Divis Laboratories Limited
Norms Committee Meeting No.21/AM13	
Meeting Date:4.10.2012	
F. No	Name of the Export Product
01/82/162/01085/AM 11/DES III	Dihydroxypyridone Carboxylic Acid Methyl Ester
01/82/162/01045/AM 11/DES III	(S)-tert-butyl 1-(Benxyloxyamino-3-Hydroxy-3-Methyl-1-Oxobutan-2-yl-Carbamate (BAL0030372)
01/82/162/01018/Am 11/DES III	Carbidopa
01/82/162/00176/Am 12/DES III	Venlafaxine HCL
01/82/162/00174/Am 12/DES III	Trityl Losartan
01/82/162/01087/AM 11/DES III	C-10-Dialdehyde
01/82/162/00167/AM 12/DES III	Losartan Pottasium
Decision:. It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.	

Case No. B 319	M/s. Neuland Laboratories Limited
Norms Committee Meeting No.21/AM13	F.No. 01/82/050/00109/AM 12/DES III
Meeting Date:4.10.2012	RLA File No. 09/24/040/00561/Am 11
Adv. Lic. No. & Date	0910046412 dated 19.4.2011
Decision:. It was decided to amend the description in export product from POSACONAZOL to **POSACONAZOLE**. Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 320	M/s. Neuland Laboratories Limited
Norms Committee Meeting No.21/AM13	F.No. 01/82/050/01146/AM 12/DES III
Meeting Date:4.10.2012	RLA File No. 09/24/040/00317/Am 12
Adv. Lic. No. & Date	0910049393 dated 19.10.2011
Decision:. It was decided to amend the description in export product from Ranitidine to "Ranitidine HCL". Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 321	M/s. Micro Labs Limited
Norms Committee Meeting No.21/AM13	F.No. 01/82/050/00962/AM 12/DES III
Meeting Date:4.10.2012	RLA File No. 07/24/040/00219/AM 12
Adv. Lic. No. & Date	0710082912 dated 29.9.2011

Decision:. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/76/2012-PI(Norms) dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export quantity	S.No	Import Items	Quantity allowed
Amoxycillin 250 mg & potassium Clavulanate 125 mg tablets (25000x2x10s)	1 unit	1.	Amoxycillin Trihydrate BP/EP/USP	292.68 mg
		2.	Potassium Clavulanate	151.725 mg
Amoxycillin 500 mg & Potassium Clavulanate 125 mg Tabs (32000x5x10s)	1 unit	1.	Amoxycillin Trihydrate BP/EP/USP	585.36 mg
		2	Potassium Clavulanate	151.725 mg
Amoxycillin 250 mg+Clavulanic Acid 62.50 mg Dry Syrup (20000x100ml)	1 unit	1.	Amoxycillin Trihydrate BP/EP/USP	3102.833 mg
		2.	Potassium Clavulanate	780.94 mg
Amoxycilling 250 mg + Clavulanic Acid 62.50 mg Dry Sryup		1.	Amoxycillin Trihydrate BP/EP/USP	6025.667 mg

(20000x100 ml)				
		2.	Potassium Clavulanate	1561.88 mg
Amoxycillin 400 mg + Clavulanic Acid 57 mg Dry Syrup (7000x70 ml)		1.	Amoxycillin Trihydrate BP/EP/USP	6748.75 mg
		2.	Potassium Clavulanate	997.10 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 322	M/s. S.M Herbals Pvt. Ltd.
Norms Committee Meeting No.21/AM13	F.No. 01/85/050/00017/AM 10/DES III
Meeting Date:4.10.2012	RLA File No. 05/24/040/00017/AM 10
Adv. Lic. No. & Date	0510240516 dated 29.4.2009

Decision:. Shri Dogra, Manager from the firm has appeared before the Committee. The Committee considered the request of the firm and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/44/2011-PI(Norms) dated 7.12.2011, it was decided to revised the norms already fixed under Para 4.7 of HBP v1 as per details given below:

Export Product	Export quantity	S.No	Import Items	Quantity allowed
Camptothecin (HPLC purity NLT 98.5%)	1 kg	1.	Crude Camptothecin (HPLC Purity NLT 95% and NMT 96.8%)	1.0346 kg

RA may take appropriate action as per the decision of Norms Committee.

1	**Case No.:44/14/82-ALC4/2010**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00406/AM11/	RLA File :03/94/040/00043/AM11/	Lic.No/Date:0310570074 19.04.2010	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 10.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
EDTA Ferric Sodium (Fe	1 kg	1	Ethylene Diamine	0.720 kg

EDTA Ferric Sodium (Fe content 13%±0.5%)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.750 kg

RA may take appropriate action as per the decision of Norms Committee.

2	**Case No.:54/41/82-ALC4/2010**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

3	**Case No.:55/41/82-ALC4/2010**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

4	**Case No.:3/31/82-ALC4/2010**	Party Name:EMAMI LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:01.11.2012
	Decision :DC(MSME) vide thier letter No. 23(4)/2011-Chem dated 12.9.2012 has requested the firm to furnish the following information: 1) Consumption data of imported and indigenous inputs used for the manufacture of export product quanity-wise certified by excise department for the last three years. 2) Details justification of wastage of each stage. 3) Copy of the approved formulation of Zandu Balm by Drug/Cosmetic Controller/Authority. 4) Earlier authorisation of the above product, if any. Accordingly, the case was deferred for 1.11.2012.			

5	**Case No.:8/31/82-ALC4/2010**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

6	**Case No.:48/31/82-ALC4/2010**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978	Defer

			20.10.2010	Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharamceuticals.			

7	**Case No.:125/40/82-ALC4/2010**	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

8	**Case No.:8/32/82-ALC4/2010**	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:01.11.2012
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for thier comments. Accordingly, the case was deferred for 1.11.2012.			

9	**Case No.:2/34/82-ALC4/2010**	Party Name:ALEMBIC LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

10	**Case No.:30/41/82-ALC4/2010**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

11	**Case No.:14/51/82-ALC4/2010**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:01.11.2012
	Decision : It was decided to send a copy of application along with the reply received from the firm to Department of Pharmaceuticals. Accordingly, the case was deferred for 1.11.2012.			

	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**

			04.10.2012	**Deferred**
12	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

	Case No.:41/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM NO. 35011/613/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

13

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Acide Fusidique 2% Cream 15 gm (Fusidic Acid Cream)	2% cream in 15 gm tube	1.	Fusidic Acid Micronised	0.306 gm
		2.	White Soft Paraffin (Petroleum Jelly)	0.840 gm
		3.	Liquid Paraffin (Mineral Oil Kyadol)	1.665 gm
		4.	Acide Fusidique 15 g (Empty Aluminium Tube)	Relevant, as per packing policy

RA may take appropriate action as per decision of Norms Committee.

14	**Case No.:15/12/82-ALC4/2011**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:01.11.2012

Decision : The firm vide letter dated 26.9.2011 was requested to furnish the following information:

A copy of approved formulation of Secura Protective Ointment by Appropriate Authority.

Details of wastage claimed with justification.
Consumption data of all the inputs for production of export product quantity wise duly certified by Central Excise Department.
Copy of earlier authorization of the product/similar products, if any.

The case was deferred for 1.11.2012.

	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**

15	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:01.11.2012
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for thier comments. Accordingly, the case was deferred for 1.11.2012.			

16	**Case No.:19/8/82-ALC4/2011**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:01.11.2012
	Decision : It was decided to give final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.11.2012.			

17	**Case No.:36/12/82-ALC4/2011**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00369/AM12/	RLA File :34/24/040/00016/AM12/	Lic.No/Date:3410030199 12.05.2011	Defer Date:01.11.2012
	Decision : It was decided to give final reminder to the firm to furnish the technical details as per Appendix 33. Accordingly, the case was deferred for 1.11.2012.			

18	**Case No.:20/14/82-ALC4/2012**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00397/AM13/	RLA File :05/24/040/00082/AM12/	Lic.No/Date:0510292925 10.06.2011	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

19	**Case No.:4/16/82-ALC4/2011**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Petrochemical Division of Department of Industrial Policy and Promotion.			

20	**Case No.:47/14/82-ALC4/2011**	Party Name:FDC LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:01.11.2012
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for thier comments. Accordingly, the case was deferred for 1.11.2012.			

21	**Case No.:31/21/82-ALC4/2011**	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:01.11.2012

Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 1.11.2012

22	**Case No.:31/16/82-ALC4/2011**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00489/AM12/	RLA File :05/24/040/00115/AM12/	Lic.No/Date:0510295736 05.07.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/439/2011-PI(Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
RNH-6270 4-)Hydroxy-1-methylethyl)-2-propyl-1-[[2'-[1H-tetrazole-5-yl]-1,1'-biphenyl-4-yl]methyl-1H-imidazole-5-carboxylic acid (INTERMEDIATE FOR OLMESARTAN MEDOXOMIL) (Bulk Drug/Pharmacopeal Grade)	1 kg	1.	Acetone	2.328 kg
		2.	Acetonitrile	1.534 kg
		3.	Activated Carbon	0.079 kg
		4.	Diamino Maleonitrile	0.593 kg
		5.	Methanol	0.45 kg
		6.	Methyl Magnesium Chloride	7.30 kg
		7.	Methylene Chloride	3.11 kg
		8.	Methyl-T-Butyl-Ether	0.843 kg
		9.	N,N-Dimethyl Acetamide	1.106 kg
		10.	Tetrahydrofuran	2.00 kg
		11.	Toluene	0.50 kg
		12	Trimethyl Orthobutyrate	0.894 kg
		13	Trityl Bromomethyl Biphenyl (TTBB)	1.744 kg

RA may take appropriate action as per the decision of Norms Committee.

23	**Case No.:1/35/82-ALC4/2011**	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:01.11.2012

Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.11.2012

the case was deferred for 1.11.2012

24	**Case No.:28/21/82-ALC4/2011**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:01.11.2012
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for thier comments. Accordingly, the case was deferred for 1.11.2012.			

25	**Case No.:19/20/82-ALC4/2011**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:01.11.2012
	Decision : It was decided to advice the firm to furnish a copy of technical literature for conversion of 1 u to mg. Accordingly, the case was deferred for 1.11.2012.			

26	**Case No.:14/27/82-ALC4/2011**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:01.11.2012
	Decision : It was decided to give final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed.			

27	**Case No.:13/25/82-ALC4/2011**	Party Name:EMAMI LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:01.11.2012
	Decision :DC(MSME) vide thier letter dated 12.9.2012 has called the following details from the firm: Consumption data of imported and indigenous inputs used for the manufacture of export product quantity-wise certified by excise department for the last three years. Details justification of wastage of each stage. Copy of the approved formulation of Mentho Plus Balm by Drug/Cosmetic Controller/Authority. Earlier Authorization of the above product, if any. It was decided to remind the firm to furnish the above information within 15 days failing which the case would be closed. Accordingly, the case was deffered for 1.11.2012.			

	Case No.:28/26/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**

28	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:01.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/425/2011-PI(Norms) dated 13.6.2012, it was decided to call from the firm the following technical details a) Stepwise process of manufacture and chemical reactions showing mol. Wt. of each input and output product. b) % yield on molar basis for each step. c) Material balance for entire process. d) Requirement & Recovery of solvent at each step of manufacturing process. Accordingly, the case was deferred for 1.11.2012.			

29	**Case No.:11/27/82-ALC4/2011**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

30	**Case No.:38/32/82-ALC4/2011**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:01.11.2012
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 1.11.2012.			

31	**Case No.:9/27/82-ALC4/2011**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

32	**Case No.:19/20/82-ALC4/2012**	Party Name:MICRO LABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00630/AM13/	RLA File :07/24/040/00198/AM12/	Lic.No/Date:0710081872 29.08.2011	Defer Date:

Decision : In line with SION A 412 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Amoxycillin 250 mg	3000000	1.	Amoxycillin	2012.500 kg

tablets	numbers		Trihydrate	
Amoxycillin 500 mg Tablets	2000000 number			

RA may take appropriate action as per the decision of Norms Committee.

33	**Case No.:89/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:18.10.2012

Decision : It was decided to call the firm for PH on 18.10.2012 along with the production consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 18.10.2012

34	**Case No.:74/42/82-ALC4/2011**	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01109/AM12/	RLA File :09/24/040/00269/AM12/	Lic.No/Date:0910048700 09.09.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/142/2012-PI(Norms) dated 4.7.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Valacyclovir Hydrochloride (L-Valine Route)	1 kg	1.	Guanine	0.94 kg
		2.	1,3 dioxalane	1.08 kg
		3.	Acetone	0.75 kg
		4.	Activated Carbon	0.065 kg
		5.	L-Valine	0.617 kg
		6.	Benzyl chloroformate	1.09 kg
		7.	Hexane	1.018 kg
		8.	Heptane	0.328 kg
		9.	1,3, Dicylohexylcarbodiimide	1.3871 kg
		10.	Dimethylformamide	3.36 kg
		11.	4- Dimethyl Amino Pyridine	0.028 kg
		12.	Methanol	6.20 kg
		13.	Tetrahydrofuran	0.200 kg

RA may take appropriate action as per the decision of Norms Committee.

35	**Case No.:94/42/82-ALC4/2011**	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01129/AM12/	RLA File :09/24/040/00267/AM12/	Lic.No/Date:0910048698 09.09.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/142/2012-PI(Norms) dated 4.7.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Valacyclovir Hydrochloride (CBZ-L-Valine Route)	1 kg	1.	CBZ-L-Valine	1.1804 kg
		2.	Guanine	0.94 kg
		3.	1,3 Dioxalane	1.08 kg
		4.	Acetone	0.75 kg
		5.	Activated Carbon	0.065 kg
		6.	1,3-Dicylohexyl Carbodiimide	1.3871 kg
		7.	Dimethyl Formamide	3.36 kg
		8.	4-Dimethyl Amino Pyridine	0.028 kg
		9.	Methanol	6.20 kg
		10.	Tetrahydrofuran	0.200 kg

RA may take appropriate action as per the decision of Norms Committee.

36	**Case No.:114/42/82-ALC4/2011**	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:01.11.2012

Decision : It was decided to remind the firm to furnish the following information L

1. Complete technical details as per Appendix 33 of the proforma.
2. Past production vis-à-vis actual consumption of all inputs duly certified by Central Excise Authorities.

Accordingly, the case was deferred for 1.11.2012.

37	**Case No.:14/41/82-ALC4/2011**	Party Name:MEDREICH LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:01.11.2012

Decision : The firm was requested for PH. However, the firm on 4.10.2012 through e-mail has requested to give them some other date of PH.

Accordingly, it was decided to call the firm for PH on 1.11.2012. The case was deferred for 1.11.2012

38	**Case No.:108/42/82-ALC4/2011**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01143/AM12/	RLA File :09/24/040/00132/AM12/	Lic.No/Date:0910049345 14.10.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/126/2012-PI(Norms) dated 5.7.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Nevirapine (Nitro Compound Route)	1 kg	1.	2-Chloro-4-methyl-3-nitro pyridine	1.011 kg
		2.	Tetrahydrofuran	2.00 kg
		3.	Sodium Borohydride	0.94 kg
		4.	Methanol	1.00 kg
		5.	2-Chloro Nicotinic Acid	0.902 kg
		6.	Cyclopropylamine	0.57 kg
		7.	N,N-Dimethyl formamide	0.292 kg

RA may take appropriate action as per the decision of Norms Committee.

39	**Case No.:113/42/82-ALC4/2011**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:01.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/194/2012-PI(NOrms) dated 23.7.2012, it was decided to call from the firm the following technical details :

1. The imports applied by the firm do not match with the process/chemical reactions given in the application. Technical justification along with revised list of import items or process/chemistry.
2. Past production vis-a-vis actual consumption of input duly certified by Central Excise Authorities.

Accordingly, the case was deferred for 1.11.2012.

	Case No.:112/42/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01147/AM12/	RLA File :09/24/040/00346/AM12/	Lic.No/Date:0910049435	Defer Date:

			21.10.2011

40

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/161/2012-PI(Norms) dated 5.7.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Famciclovir	1 kg	1	9-(4-Acetoxy-3-Acetoxy Methyl But-1-yl)-2-Amino-6-Chloropurine	1.526 kg

RA may take appropriate action as per the decision of Norms Committee.

41	**Case No.:130/42/82-ALC4/2011**	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01165/AM12/	RLA File :09/24/040/00301/AM12/	Lic.No/Date:0910049470 25.10.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/329/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
D+ Ester [(2S,3S)-2-Hydroxy-3-(2-aminophenylthio)-3-(4-methoxyphenyl)-propionic acid methyl ester]	1 kg	1.	Para Cresol	2.437 kg
		2.	Caustic Soda Flakes	0.90 kg
		3.	Toluene	1.012 kg
		4.	Methyl Chloro Acetate	1.532 kg
		5.	Banzothiazole	2.09 kg
		6.	Methanol	3.617 kg
		7.	L-Tartaric Acid	0.280 kg

RA may take appropriate action as per the decision of Norms Committee.

42	**Case No.:25/42/82-ALC4/2011**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01060/AM12/	RLA File :03/95/040/00462/AM12/	Lic.No/Date:0310662886 02.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2010-Ch. II dated 13.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
SUR 742 [1,2,4]Triazolo [1,5-a]pyridine-6-carbonitrile, 8-[[2-(dibutylamino)-4-phenyl-5-thiazolyl]amino]-2-(1-ethylpentyl)-5,8-dihydro-7-methyl-5-oxo	1 kg	1.	2-Ethylhexanoic Acid	2.395 kg
		2.	HydrazineHydrate 99-100%	0.707 kg
		3.	Ethyl Cyano Acetate	1.757 kg
		4.	3-Amino Crotononitrile	1.625 kg
		5.	Triethylamine	1.396 kg
		6.	Thiourea	1.792 kg
		7.	Acetone	4.450 kg
		8.	Sodium Hydroxide Pellets	22.500 kg
		9.	Methylene Di-chloride	6.564 kg
		10	Sulfolane	2.268 kg
		11	BOC Anhydride	1.902 kg
		12.	THF	3.800 kg
		13.	N-Heptane	6.365 kg
		14.	Triflic Acid	1.425 kg
		15.	Trifluoro Acetic Acid	2.850 kg
		16	2-Methyl Tetra Hydro Furane	2.860 kg

RA may take appropriate action as per the decision of Norms Committee.

43

Case No.:125/42/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/01160/AM12/	RLA File :09/24/040/00359/AM12/	Lic.No/Date:0910049634 08.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/148/2012-PI(Norms) dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Lopinavir	1 kg	1.	Ethyl Bromo Acetate	0.89 kg
		2.	(2S,3S,5S)-2-amino-3-hydroxy-5-(t	1.35 kg

			hydroxy-5-(t-butyloxycarbonylamino)-1,6-diphenyl hexane	
		3.	4-Dimethyl amino Pyridine	0.0386 kg
		4.	Imidazole	1.50 kg
		5.	Ethyl Acetate	5.21 kg
		6.	Diisopropyl Ether	3.28 kg

RA may take appropriate action as per the decision of NC.

44	**Case No.:25/41/82-ALC4/2011**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257 08.11.2011	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

45	**Case No.:116/42/82-ALC4/2011**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01151/AM12/	RLA File :09/24/040/00369/AM12/	Lic.No/Date:0910049648 09.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/157/2012-PI(Norms) dated 5.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Dextromethorphan HBR	1 kg	1.	N-Formal Octabase	1.35 kg
		2.	Phosphorous Pentoxide	1.30 kg
		3.	Hydrobromic Acid	0.66 kg
		4.	Methanol	1.60 kg

RA may take appropriate action as per the decision of Norms Committee.

46	**Case No.:102/18/82-ALC4/2012**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00597/AM13/	RLA File :07/24/040/00316/AM12/	Lic.No/Date:0710083853 11.11.2011	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2011 for comments of Department of Pharmaceuticals.

47	**Case No.:4/9/82-ALC4/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00249/AM13/	RLA File :17/24/040/00067/AM12/	Lic.No/Date:1710004590 15.11.2011	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2011 for comments of Department of Chemicals and Petrochemicals

48	**Case No.:70/42/82-ALC4/2011**	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date:01.11.2012

Decision : It was decided to remind the firm to furnish the following technical details within 15 days failing which the case would be closed:

• Manufacturing process in brief.
• Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight.
• Detail of isomers/by products recovered in terms of quantity and value.
• Stagewise % yield on molecular weight basis alongwith justification supported with authentic/printed technical literature.
• Photocopy of the earlier norms fixed by ALC for same export item in the recent past
Accordingly, the case was deferred for 1.11.2012.

49	**Case No.:49/42/82-ALC4/2011**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01084/AM12/	RLA File :03/94/040/00746/AM12/	Lic.No/Date:0310667256 25.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/134/2012-PI(Norms) dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Dorzolamide Hydrochloride+ Timolol Maleate Ophthalmic Solution-10 ml	10 ml pack	1.	Timolol Maleate	69.36 mg/10 ml pack.

RA may take appropriate action as per the decision of Norms Committee.

50	**Case No.:3/37/82-ALC4/2011**	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00985/AM12/	RLA File :03/95/040/00538/AM12/	Lic.No/Date:0310668193 30.11.2011	Defer Date:

Decision : This case has already been approved by Norms Committee in its meeting no. 13 dated 17.7.2012. Therefore, the case was withdrawn.

	Case No.:7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**

	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:01.11.2012

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Decision : It was decided to remind the firm to furnish the following informaiton:

A declaration indicating quantity/number and specification including sizes (if applicable) of each imported item which are containing in export item separately for each.
Wastage of imported items, if any, with complete justification.

Accordingly, the case was deferred for 1.11.2012.

52

Case No.:53/3/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00057/AM13/	RLA File :09/24/040/00408/AM12/	Lic.No/Date:0910050137 09.12.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/434/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Valacyclovir Hydrochloride Monohydrate	1 kg	1.	Carbobenzyloxy-L-Valine (CBZ-L-Valine)	1.1824 kg
		2.	N,N-Dicyclohexyl carbodiimide (DCC)	1.387 kg
		3.	4-Dimethyl amino pyridine (DMAP)	0.028 kg
		4.	Isopropyl Alcohol	7.22 kg
		5.	Dimethyl Formamide	2.54 kg
		6.	Acyclovir	0.78 kg

RA may take appropriate action as per the decision of Norms Committee.

53

Case No.:6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:01.11.2012

Decision : It was decided to remind the firm to furnish the following details:

• Average content of Strychnine and Brucine in the imported Nux-Vomica seeds along with certificate of Analysis furnished by foreign supplier.
• Process loss in terms of Active Ingredient during each operation.
• Recovery and sale-value of bye-product i.e. Brucine in the process.

Accordingly, the case was deferred for 1.11.2012.

54	**Case No.:66/42/82-ALC4/2011**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01101/AM12/	RLA File :03/94/040/00675/AM12/	Lic.No/Date:0310670342 13.12.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/151/2012-PI(Norms) dated 9.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Paroxetine Hydrochloride Hemihydrate	1 kg	1.	(-)Trans-4R-(4-Fluorophenyl)-3S-Hydroxymthyl-N-Methyl Piperidine	0.9511 kg
		2.	Sesamol	0.55 kg
		3.	Dimethyl Sulfoxide	2.9293 kg

Ra may take appropriate action as per the decision of Norms Committee.

55	**Case No.:71/42/82-ALC4/2011**	Party Name:M/S. ZEST PHARMA	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01106/AM12/	RLA File :11/21/040/00086/AM12/	Lic.No/Date:1110026373 14.12.2011	Defer Date:

Decision : In line with SION A 222, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Erthromycin 500 mg Tablets (Throcin 500 Tab) IP/BP	1 tablet		Erythromycin Stearate IP/BP	790 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

56	**Case No.:23/3/82-ALC4/2012**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00027/AM13/	RLA File :09/24/040/00434/AM12/	Lic.No/Date:0910050371 22.12.2011	Defer Date:01.11.2012

Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 1.11.2012.

	Case No.:4/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:21/82-ALC4/2012	**Status:Case**

	Case No.:4/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01000/AM12/	RLA File :31/83/040/00137/AM12/	Lic.No/Date:3110052056 22.12.2011	Defer Date:01.11.2012
57	**Decision :**Department of Chemicals and Petrochemicals vide thier letter NO. 14010/36/2012-Ch. II dated 4.5.2012 has requested the firm to furnish the following information: 1. Manufacturing process in brief. 2. Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. 3. Stagewise % yield on molecular weight basis along with justification supported with authentic/printed technical literature. 4. complete material balance. 5. Quantity of solvents charges, recovered and loss in process for per kg of export item along with justification. 6. Details of isomers/byproducts recovered in terms of quanity and value. Justification of import of items such as Sulphuric Acid and Hydrochloric Acid 30% and its feasibility. 7. Photocopy of the earlier norms fixed by ALC for same export item in the recent past. 8. Production of export item in the past 3 years and corresponding consumption of each input duly certified by Chartered Accountant. Accordingly, the case was deferred for 1.11.2012.			

	Case No.:79/4/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
58	HQ File :01/82/050/00159/AM13/	RLA File :05/23/040/00364/AM12/	Lic.No/Date:0510312169 22.12.2011	Defer Date:01.11.2012
	Decision : It was decided to remind the firm to furnish the clear description of the import items. Accordingly, the case was deferred for 1.11.2012.			

	Case No.:12/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00016/AM13/	RLA File :09/24/040/00450/AM12/	Lic.No/Date:0910050474 29.12.2011	Defer Date:

59

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/383/2012-PI(Norms) dated 28.09.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ractopamine HCL	1 kg	1.	4-(4-Hydroxy Phenyl)-2-Butanone	1.063 kg
		2.	4-Hydroxy-Alpha Bromo Acetophenone	1.063 kg
		3.	Methanol	3.91 kg
		4.	Ethyl Acetate	4.11 kg
		5.	Toluene	1.28 kg

		6.	Acetone	0.33 kg

RA may take appropriate action as per the decision of Norms Committee.

60	**Case No.:38/3/82-ALC4/2012**	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date: 1.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No 35011/237/2012-PI(Norms) dated 23.7.2012, it was decided to remind the firm to furnish the following technical details:

Copy of relevant Drug Manufacturing License.
Copy of Master Batch Formula duly certified by Quality Control Incharge.

Accordingly, the case was deferred for 1.11.2012.

61	**Case No.:43/21/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00673/AM13/	RLA File :09/24/040/00458/AM12/	Lic.No/Date:0910050481 29.12.2011	Defer Date:18.10.2012

Decision : The firm was requested to come for PH on 18.11.2012 along with the production consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 18.10.2012.

62	**Case No.:57/3/82-ALC4/2012**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00061/AM13/	RLA File :08/24/040/00224/AM12/	Lic.No/Date:0810107290 02.01.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.

63	**Case No.:13/3/82-ALC4/2012**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:01.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide their Om No. 35011/295/2011-PI(Norms) dated 12.9.2012, it was decided to call from the firm the technical details as per Appendix 33. Accordingly, the case was deferred for 1.11.2012.

	Case No.:29/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01422/AM12/	RLA File :09/24/040/00445/AM12/	Lic.No/Date:0910050604 04.01.2012	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals vide OM No. 35011/356/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
FCME	1 kg	1.	Glyoxalic Acid	0.34 kg
		2.	Cyclohexane	1.27 kg
		3.	2, 5-Dihydroxy-1,4-diathiane	0.28 kg
		4.	5-Flurocytosine	0.531 kg
		5.	Methylene Chloride	8.54 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:01.11.2012

Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 1.11.2012.

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Case No.:20/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/01413/AM12/	RLA File :03/95/040/00819/AM12/	Lic.No/Date:0310674929 05.01.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ferrous Fumarate Tech Spec.: Pharmacoepial Grade	1 kg	1.	Fumaric Acid	0.769 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:34/51/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/01427/AM12/	RLA File :09/24/040/00451/AM12/	Lic.No/Date:0910050775 13.01.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide OM No. 35011/386/2012-PI(Norms) dated 27.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
4-[2-(Iso Propylamino	1 kg	1.	Methane Sulfonyl	0.944 kg

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Acetyl] Methanesulfonanilide		Chloride	
	2.	Aniline	1.30 kg
	3.	Chloro Acetyl chloride	0.79 kg
	4.	Ethylene Dichloride	0.55 kg
	5.	Aluminium Chloride	1.38 kg
	6.	Acetone	0.622 kg
	7.	Methanol	0.572 kg
	8.	Iso Propyl Alcohol HCL	0.257 kg
	9.	Iso Propyl amine	0.386 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:23/51/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/01416/AM12/	RLA File :22/24/040/00084/AM12/	Lic.No/Date:2210012473 25.01.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

69

Case No.:56/49/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/01365/AM12/	RLA File :03/94/040/00927/AM12/	Lic.No/Date:0310678993 27.01.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide OM No. 35011/308/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Allopurinol	1 kg	1.	3-Amino Pyrazole Carboxamide Hemisulphate	1.5384 kg
		2.	Formamide	1.50 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:35/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:18.10.2012

Decision : It was decided to call the firm for PH alongwith production consumption data duly certified by Central Excise Authorities. Accordingly, the case was deferred for 18.10.2012

71	**Case No.:39/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037 31.01.2012	Defer Date:18.10.2012
	Decision : The firm was reqeusted for come for PH on 18.11.2012 along with production consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 18.10.2012.			

72	**Case No.:56/3/82-ALC4/2012**	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

73	**Case No.:1/51/82-ALC4/2011**	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01394/AM12/	RLA File :05/24/040/00383/AM12/	Lic.No/Date:0510316017 01.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/339/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
L-Asparaginasa Inyectable 10000UI (L-Asparaginase in 10000UI Onconase 10000 UI Inj. R.M (Inj)	1 vial	1.	L-Asparaginase (Injectable Grade) Raw Material	81.53 mg/vial

RA may take appropriate action as per the decision of Norms Committee.

74	**Case No.:14/3/82-ALC4/2012**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00018/AM13/	RLA File :09/24/040/00531/AM12/	Lic.No/Date:0910051058 01.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/442/2012-PI(Norms) dated 30.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2,4-Dichloro Pyrimidine	1 kg	1.	Uracil (2,4-Dihydroxy Pyrimidine)	1.12 kg
		2.	Phosphorous Oxychloride	1.53 kg

			Oxychloride	
		3.	Triethyl Amine	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

75	**Case No.:15/3/82-ALC4/2012**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00019/AM13/	RLA File :09/24/040/00516/AM12/	Lic.No/Date:0910051056 01.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/383/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ractopamine HCL	1 kg	1.	4-(4-Hydroxy Phenyl)-2- Butanone	1.063 kg
		2.	4-Hydroxy-Alpha Bromo Acetophenone	1.063 kg
		3.	Methanol	3.91 kg
		4.	Ethyl Acetate	4.11 kg
		5.	Toluene	1.28 kg
		6.	Acetone	0.33 kg

RA may take appropriate action as per the decision of Norms Committee.

76	**Case No.:5/3/82-ALC4/2012**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date:01.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/376/2012-PI(Norms) dated 28.09.2012 , it was decided to call from the firm the following technical details/justification from the firm and the following observations:
The chemistry of Step III and IV do not match with the material balance.
Yields of Step III and IV are not given.

Accordingly, the case was deferred for 1.11.2012.

77	**Case No.:28/3/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:18.10.2012

Decision : It was decided to call the firm for PH on 18.11.2012 alongwith production consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 18.10.2012

78	**Case No.:37/3/82-ALC4/2012**	Party Name:ORTIN LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00041/AM13/	RLA File :09/24/040/00492/AM12/	Lic.No/Date:0910051112 03.02.2012	Defer Date:01.11.2012
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 1.11.2012.			

79	**Case No.:4/3/82-ALC4/2012**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:01.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/437/2012-PI(Norms) dated 3.10.2012, it was decided to call from the firm the technical details as per Appendix 33. Accordingly, the case was deferred for 1.11.2012.			

80	**Case No.:16/3/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00020/AM13/	RLA File :09/24/040/00491/AM12/	Lic.No/Date:0910051149 07.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/405/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Lamivudine	1 kg	1.	Glyoxylic Acid 50%	1.800 kg
		2.	1,4-dithiane-2,5-dihydroxy	0.739 kg
		3.	Cytosine	0.955 kg
		4.	Hexamethyl Disilazane	1.890 kg
		5.	Salicylic Acid	0.790 kg
		6.	Sodium borohydride	0.480 kg
		7.	Dimethyl formamide	0.830 kg
		8.	n-Hexane	3.750 kg
		9.	Methylene Chloride	5.750 kg

RA may take appropriate action as per the decision of Norms Committee.

81	**Case No.:22/3/82-ALC4/2012**	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00026/AM13/	RLA File :09/24/040/00539/AM12/	Lic.No/Date:0910051156 08.02.2012	Defer Date:

		08.02.2012	

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/412/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ezetimibe	1 kg	1.	®-2-Methyl-CBS-Oxazaborolidine	0.057 kg
		2.	Borane dimethyl sulfide	0.424 kg
		3.	Bis-trimethylsilyl acetamide	1.07 kg
		4.	(S)+4- Phenyl-2 Oxazolidinone	0.93 kg

RA may take appropriate action as per the decision of Norms Committee.

82	**Case No.:40/51/82-ALC4/2011**	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01433/AM12/	RLA File :35/24/040/00037/AM12/	Lic.No/Date:3510037427 08.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/371/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Tolbutamide	1 kg	1.	N-Butyl Amine	0.358 kg
		2.	Para Toluene Sulphonyl Urea	0.976 kg

RA may take appropriate action as per the decision of Norms Committee.

83	**Case No.:29/3/82-ALC4/2012**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00033/AM13/	RLA File :09/24/040/00521/AM12/	Lic.No/Date:0910051178 09.02.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.

84	**Case No.:30/3/82-ALC4/2012**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00034/AM13/	RLA File :09/24/040/00529/AM12/	Lic.No/Date:0910051204 10.02.2012	Defer Date:01.11.2012

	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

85	**Case No.:40/1/82-ALC4/2012**	Party Name:MEDREICH LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/01482/AM12/	RLA File :07/24/040/00455/AM12/	Lic.No/Date:0710086215 10.02.2012	Defer Date:01.11.2012
	Decision : The firm was requested to appear before the PH on 4.10.2012. However, the firm has requested to give them some other data. Accordingly, it was decided to call the firm for PH on 1.11.2012. The case was deferred for 1.11.2012.			

86	**Case No.:43/3/82-ALC4/2012**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00047/AM13/	RLA File :22/24/040/00087/AM12/	Lic.No/Date:2210012518 10.02.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

87	**Case No.:18/8/82-ALC4/2012**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00210/AM13/	RLA File :56/24/040/00001/AM12/	Lic.No/Date:5610000024 13.02.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

88	**Case No.:21/3/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00025/AM13/	RLA File :09/24/040/00561/AM12/	Lic.No/Date:0910051230 13.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/410/2012-PI(Norms) dated 30.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
(2R,5S)-5-(4-amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid (1R,5R)-methyl ester	1 kg	1.	L-Menmthol	0.90 kg
		2.	Glyoxylic Acid 50%	0.86 kg
		3.	2,5-dihydroxy-1,4-dithiane	0.35 kg
		4.	5-Fluoro Cytosine	0.52 kg
		5.	Hexamethyl disilazane	0.70 kg

		3.	Hexamethyl disilazane	0.70 kg

RA may take appropriate action as per the decision of Norms Committee.

89	**Case No.:26/3/82-ALC4/2012**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00030/AM13/	RLA File :09/24/040/00559/AM12/	Lic.No/Date:0910051239 13.02.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

90	**Case No.:36/3/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00040/AM13/	RLA File :09/24/040/00555/AM12/	Lic.No/Date:0910051231 13.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/411/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Simvastatin	1 kg	1.	Butanoic Acid 2,2-Dimethyl-1,2,3,7,8,8a-Hexahydro-3,7-Dimethyl-8-(2-(Tetrahydro-4-Hydroxy-6-oxo-2H-pyran-2-yl)Ethyl)-1-Naphthalenyl Ester	1.288 kg
		2.	Acetone	2.27 kg
		3.	Cyclohexane	2.090 kg
		4.	Methanol	3.290 kg

RA may take appropriate action as per the decision of Norms Committee.

91	**Case No.:16/1/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01458/AM12/	RLA File :09/24/040/00526/AM12/	Lic.No/Date:0910051248 14.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/397/2012-PI(Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
(R,E)-Methyl 2-(3-Chloro-	1 kg	1.	2-[3-(s)-[3-chloro-2-	1.25 kg

3-(3-(2-(7-Chloroquinolin-2-YL)Vinyl)Phenyl)Propyl) Benzoate)			quiolinyl)Ethenyl]-3-hydroxy Propyl]-Benzoic Acid methyl ester Hydrate (Hydroxy compound)	
		2.	Thionyl Chloride	0.84 kg
		3.	Dimethyl formamide	0.75 kg
		4.	Methylene Chloride	5.81 kg
		5.	Methanol	0.88 kg
		6.	Toluene	8.14 kg
		7.	Acetonitrile	8.44 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:20/3/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00024/AM13/	RLA File :09/24/040/00550/AM12/	Lic.No/Date:0910051247 14.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/339/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Didanosine	1 kg	1.	2,3-Didehydro-2,3 Dideoxyinosine sodium salt	2.188 kg
		2.	Activated Carbon	0.100 kg
		3.	Methanol	6.21 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:27/3/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00031/AM13/	RLA File :09/24/040/00549/AM12/	Lic.No/Date:0910051246 14.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/429/2012-PI(Norms) dated 30.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Cefpodoxime Proxetil	1 kg	1.	7-ACA	0.956 kg
		2.	Iodine	0.427 kg
		3.	Toluene	0.43 kg

		4.	Activated Carbon	0.100 kg
		5.	MAEM	0.956 kg
		6.	Acetone	1.267 kg
		7.	Methanol	5.10 kg
		8.	Methylene Chloride	1.54 kg
		9.	Sulfolane	1.126 kg
		10.	Tetrahydrofuran	0.41 kg
		11.	Triethylamine	0.562 kg
		12.	Diaion HP20	0.008 kg
		13.	1,1,3,3-Tetramethylguanidine	0.223 kg
		14.	N,N-Dimethyl Acetamide	1.63 kg

RA may take appropriate action as per the decision of Norms Committee.

94	**Case No.:34/3/82-ALC4/2012**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00038/AM13/	RLA File :03/95/040/00940/AM12/	Lic.No/Date:0310681874 14.02.2012	Defer Date:

Decision :

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2010-Ch. II dated 13.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
SUR 742 [1,2,4]Triazolo [1,5-a]pyridine-6-carbonitrile, 8-[[2-(dibutylamino)-4-phenyl-5-thiazolyl]amino]-2-(1-ethylpentyl)-5,8-dihydro-7-methyl-5-oxo	1 kg	1.	2-Ethylhexanoic Acid	2.395 kg
		2.	HydrazineHydrate 99-100%	0.707 kg
		3.	Ethyl Cyano Acetate	1.757 kg
		4.	3-Amino Crotononitrile	1.625 kg
		5.	Triethylamine	1.396 kg
		6.	Thiourea	1.792 kg
		7.	Acetone	4.450 kg

		7.	Acetone	4.450 kg
		8.	Sodium Hydroxide Pellets	22.500 kg
		9.	Methylene Di-chloride	6.564 kg
		10	Sulfolane	2.268 kg
		11	BOC Anhydride	1.902 kg
		12.	THF	3.800 kg
		13.	N-Heptane	6.365 kg
		14.	Triflic Acid	1.425 kg
		15.	Trifluoro Acetic Acid	2.850 kg
		16	2-Methyl Tetra Hydro Furane	2.860 kg

RA may take appropriate action as per the decision of Norms Committee.

95

Case No.:46/1/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/01488/AM12/	RLA File :34/24/040/00246/AM12/	Lic.No/Date:3410033224 14.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/344/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
L-Proline Benzyl Ester HCL (Prol)	1 kg	1.	L-Proline	0.60 kg
		2.	Benzyl Alcohol	0.676 kg

RA may take appropriate action as per the decision of Norms Committee.

96

Case No.:55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

97

Case No.:1/48/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/01308/AM12/	RLA File :03/94/040/01013/AM12/	Lic.No/Date:0310682488 17.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/337/2012-PI(Norms) dated

13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2-[(2-furylmethyl)sulfinyl)-N-((2,Z)-4-{[4-(piperidin-l-ulmethyl) pyridine-2-yl]oxy}but-2-en-1yl)acetamide (Lafutidine)	1kg	1	N-{4-[4-(Piperidinomethyl)pyridyl-2-oxy]-cis-2-butene}phthalimide Maleate	1.84 kg
		2.	p-nitrophenyl (furfurylsulfinyl) acetate	0.92 kg
		3.	Methanol	4.48 kg
		4.	THF	1.94 kg
		5.	Ethyl Acetate	2.90 kg

RA may take appropriate action as per the decision of Norms Committee.

98

Case No.:44/21/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00674/AM13/	RLA File :03/94/040/00989/AM12/	Lic.No/Date:0310682980 22.02.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 40/82 dated 4.1.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Glimepiride	1 Kg.	1.	4-(2-3 Ethyl-4-Methyl-2-Oxo-3-Pyrroline-1-Carboxamido Ethyl Phenyl Sulfonamide)	0.80 kg
		2.	Trans-4-Methyl Cyclohexyl Iso Cyanate	0.39 kg
		3.	Acetone	2.50 kg
		4.	Methanol	2.50 kg

RA may take appropriate action as per the decision of Norms Committee.

99

Case No.:73/4/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00153/AM13/	RLA File :09/24/040/00552/AM12/	Lic.No/Date:0910051394 22.02.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

100

Case No.:20/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00100/AM13/	RLA File :03/94/040/01027/AM12/	Lic.No/Date:0310683207 23.02.2012	Defer Date:01.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/444/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following technical details:

% content (w/w) of (BOC-CK) in (BOC-CK in MDH).
Technical justifiction for applying import of Triethanol Amine and Iso Propyl Alcohol when these are neither shown to be used in process description nor in reaction scheme.
Justification for quantitative requirement of Enzyme IEPx10 and IEPOx80.

Accordingly, the case was deferred for 1.11.2012.

101	**Case No.:67/4/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00147/AM13/	RLA File :09/24/040/00582/AM12/	Lic.No/Date:0910051412 23.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/436/2012-PI(Norms) dated 30.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Saquinavir Mesylate	1 kg	1.	L-phenyl alanine	1.151 kg
		2.	Methyl chloro formate	0.8689 kg
		3.	Bromo Chloro methane	0.900 kg
		4.	Trimethyl silyl chloride	0.722 kg
		5.	Tetrahydrofuran	1.072 kg
		6.	Sodium Borohydride	0.033 kg
		7.	(3S,4aS,8aS)-N-Tert butyl Decahydro-Isoquinoline-3-Carboxamide	0.5983 kg
		8.	Quinaldic acid	0.4778 kg
		9.	L-Aspargine monohydrate	0.421 kg
		10.	Pivaloyl chloride	0.531 kg
		11.	Methane Sulfonic acid	0.338 kg

RA may take appropriate action as per the decision of Norms Committee.

102	**Case No.:15/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00095/AM13/	RLA File :03/94/040/01025/AM12/	Lic.No/Date:0310683234	Defer Date:

HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01025/AM12/	Lic.No/Date:0310683254 24.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/337/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2-[(2-furylmethyl)sulfinyl)-N-((2,Z)-4-{[4-(piperidin-l-ylmethyl) pyridine-2-yl]oxy}but-2-en-1yl)acetamide (Lafutidine)	1kg	1	N-{4-[4-(Piperidinomethyl)pyridyl-2-oxy]-cis-2-butene}phthalimide Maleate	1.84 kg
		2.	p-nitrophenyl (furfurylsulfinyl) acetate	0.92 kg
		3.	Methanol	4.48 kg
		4.	THF	1.94 kg
		5.	Ethyl Acetate	2.90 kg

RA may take appropriate action as per the decision of Norms Committee.

103	**Case No.:16/4/82-ALC4/2012**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00096/AM13/	RLA File :03/94/040/00806/AM12/	Lic.No/Date:0310683249 24.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/413/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
5-Nitro Isophthalic Acid Dimethyl Ester	1 kg	1.	Isophthalic Acid	0.90 kg

RA may take appropriate action as per the decision of Norms Committee.

104	**Case No.:27/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00107/AM13/	RLA File :03/94/040/01049/AM12/	Lic.No/Date:0310683243 24.02.2012	Defer Date:01.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/444/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following technical details:

% content (w/w) of (BOC-CK) in (BOC-CK) in MDH).
Technical justification for applying import of Triethanol Amine and Iso propyl Alcohol when these are neither shown to be used in process-description nor in reaction scheme.

description not in reaction scheme.

Justification for quantitative requirement of Enzyme IEPOx10 and IEPOx80.

Accordingly, the case was deferred for 1.11.20121

105	**Case No.:8/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00088/AM13/	RLA File :03/94/040/01024/AM12/	Lic.No/Date:0310683229 24.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/398/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
4,5-diacetyloxy-9,10-dioxo-anthracene-2-carboxylic acid (Diacerein)	1 kg	1.	Aloe-emodin	1.00 kg
		2.	Potassium hydroxide (25%)	1.80 kg
		3.	Dimethoxyethane	0.66 kg
		4.	N,N-dimethyl acetamide	0.60 kg
		5.	Ethanol	2.50 kg

RA may take appropriate action as per the decision of Norms Committee.

106	**Case No.:3/51/82-ALC4/2011**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/01396/AM12/	RLA File :05/24/040/00430/AM12/	Lic.No/Date:0510318656 27.02.2012	Defer Date:

Decision : This case has already been approved in meeting no 20/82 dated 20.9.2012. Hence, the case was withdrawn.

107	**Case No.:63/4/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00143/AM13/	RLA File :09/24/040/00553/AM12/	Lic.No/Date:0910051453 27.02.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

108	**Case No.:69/3/82-ALC4/2012**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00073/AM13/	RLA File :52/24/040/00047/AM12/	Lic.No/Date:5210037956	Defer

		28.02.2012	Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.

109

Case No.:10/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00090/AM13/	RLA File :03/94/040/01037/AM12/	Lic.No/Date:0310684068 29.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/285/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
N-(2-Butyl-3-(p-(3-(dibutylamino)propoxy)benzoyl)-5-benzofuranyl) methanesulfonamide(Dronedarone hydrochloride)	1 kg	1.	2-n-Butyl 3-(4-methoxy benzoyl)5-nitrobenzofuran	1.556 kg
		2.	N-(3-Chlorophenyl)-dibutylamine	0.944 kg

RA may take appropriate action as per the decision of Norms Committee.

110

Case No.:11/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00091/AM13/	RLA File :03/94/040/00704/AM12/	Lic.No/Date:0310683822 29.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/443/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
(4R-Cis)-1,1-dimethylethyl-6-cyano-methyl-2, 2-dimthyl-1, 3-dioxane-4-acetate ATS-8	1 kg	1.	Ethyl R-4-Cyano-3-Hydroxy Butanoate	0.82 kg
		2.	n-Butyl Lithium in Hexane 30.0%	0.95 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetrahydrofuran (THF)	4.10 kg
		5.	Lyophilised Enzyme Powder CDX 041	0.0125 kg

	6.	Lyophilised Enzyme Powder CDX 901	0.0045 kg
	7.	NADP-SP, Coenzyme-II	0.0009 kg
	8.	2,2-Dimethoxy Propane	1.79 kg

RA may take appropriate action as per the decision of Norms Committee.

111	**Case No.:21/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00101/AM13/	RLA File :03/94/040/01059/AM12/	Lic.No/Date:0310684071 29.02.2012	Defer Date:01.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/424/2012-PI(Norms) dated 28.9.2012, it was decided to call tfrom the firm the following technical details/justification:

Whether step III shown in the reaction scheme is part of the manufacturing activity in the present export.
Technical justification along with revised scheme may be furnished.
Material Balance for the entire process.
% conversion yield on molar basis for each step.

Accordingly, the case was deferred for 1.11.2012.

112	**Case No.:22/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date: 1.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

113	**Case No.:31/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:01.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/424/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following technical details/justification:

Whether step III shown in the reaction scheme is part of the manufacturing activity in the present export.
Technical justification along with revised scheme may be furnished.

Material Balance for the entire process.
% conversion yield on molar basis for each step.

	Accordingly, the case was deferred for 1.11.2012.

114	**Case No.:32/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:01.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/428/2011-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following technical details: Technical justification for applying import of p-Nitrophenyl 2-(furfurylsulfinyl) Acetate, as the process given by the firm does not justify its use in the process/reaction. Details of Solvents applied like Methanol and Ethyl Acetate regarding its requirement and recovery in the process. Accordingly, the case was deferred for 1.11.2012.			

115	**Case No.:24/4/82-ALC4/2012**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00104/AM13/	RLA File :03/94/040/01071/AM12/	Lic.No/Date:0310684364 01.03.2012	Defer Date:01.11.2012
	Decision :DC(MSME) vide their letter dated 24.9.2012 has requested to firm to furnish some details. It was decided to remind the firm to furnish the same within 15 days. Accordingly, case was deferred for 1.11.2012			

116	**Case No.:25/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:01.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/428/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following technical details: Technical justification for applying import of p-Nitropheny 2-(furfurylsulfinyl) Acetate, as the process given by the firm does not justify its use in the process/reaction. Details of Solvents applied like Methanol and Ethyl Acetate regarding its requirement and receovery in the process. Accordingly, the case was deferred for 1.11.2012.			

117	**Case No.:18/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00022/AM13/	RLA File :03/94/040/01026/AM12/	Lic.No/Date:0310684482 02.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/398/2012-PI(Norms) dated			

28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
4,5-diacetyloxy-9,10-dioxo-anthracene-2-carboxylic acid (Diacerein)	1 kg	1.	Aloe-emodin	1.00 kg
		2.	Potassium hydroxide (25%)	1.80 kg
		3.	Dimethoxyethane	0.66 kg
		4.	N,N-dimethyl acetamide	0.60 kg
		5.	Ethanol	2.50 kg

RA may take appropriate action as per the decision of Norms Committee.

118	**Case No.:19/3/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:01.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/400/2012-PI(Norms) dated 28.9.2012, it was decided call from the firm the following technical details/justification from the firm
Description of import Item No. 1 does not match with the description given in the chemistry.
% content (w/w) of (BOC-CK) in the import item (BOC-CK in MDC).

Accordingly, the case was deferred for 1.11.2012.

119	**Case No.:19/4/82-ALC4/2012**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01081/AM12/	Lic.No/Date:0310684500 02.03.2012	Defer Date:01.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/400/2012-PI(Norms) dated 28.9.2012, it was decided call from the firm the following technical details/justification from the firm
Description of import Item No. 1 does not match with the description given in the chemistry.
% content (w/w) of (BOC-CK) in the import item (BOC-CK in MDC).

Accordingly, the case was deferred for 1.11.2012.

	Case No.:23/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**

120	HQ File :01/82/050/00103/AM13/	RLA File :03/94/040/01085/AM12/	Lic.No/Date:0310684507 02.03.2012	Defer Date:01.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/400/2012-PI(Norms) dated 28.9.2012, it was decided call from the firm the following technical details/justification from the firm Description of import Item No. 1 does not match with the description given in the chemistry. % content (w/w) of (BOC-CK) in the import item (BOC-CK in MDC). Accordingly, the case was deferred for 1.11.2012.			

121	**Case No.:74/4/82-ALC4/2012**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00154/AM13/	RLA File :09/24/040/00597/AM12/	Lic.No/Date:0910051589 02.03.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

122	**Case No.:62/4/82-ALC4/2012**	Party Name:MEDREICH LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00142/AM13/	RLA File :07/24/040/00500/AM12/	Lic.No/Date:0710086875 08.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/31/2012-PI(Norms) dated 14.3.2012, it was decided ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Terbinafine Tablets 250 mg	1000 tablets	1.	Terbinafine HCL	0.2868 kg per 1000 tablets.

RA may take appropriate action as per the decision of Norms Committee.

123	**Case No.:16/11/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00283/AM13/	RLA File :09/24/040/00609/AM12/	Lic.No/Date:0910051695 12.03.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals**.**			

124	**Case No.:21/8/82-ALC4/2012**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00213/AM13/	RLA File :34/24/040/00289/AM12/	Lic.No/Date:3410033599 19.03.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

125	**Case No.:18/18/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00513/AM13/	RLA File :09/24/040/00034/AM13/	Lic.No/Date:0910052325 25.04.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

126	**Case No.:9/18/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00504/AM13/	RLA File :09/24/040/00032/AM13/	Lic.No/Date:0910052326 25.04.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

127	**Case No.:26/10/83-ALC1/2012**	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/83/050/00206/AM13/	RLA File :52/24/040/00001/AM13/	Lic.No/Date:5210038307 26.04.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

128	**Case No.:5/20/83-ALC1/2012**	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/83/050/00351/AM13/	RLA File :09/24/040/00049/AM13/	Lic.No/Date:0910052504 08.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

129	**Case No.:56/11/82-ALC4/2012**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00323/AM13/	RLA File :04/24/040/00010/AM13/	Lic.No/Date:0410136203 09.05.2012	Defer Date:
	Decision : It was seen that the case has already been approved in meeting no. 20/82 dated 20.9.2012. Therefore, the case was withdrawn.			

130	**Case No.:17/18/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00512/AM13/	RLA File :09/24/040/00047/AM13/	Lic.No/Date:0910052581 10.05.2012	Defer Date:18.10.2012
	Decision : It was decided to call the firm for Personal Hearing on 18.11.2012 along with production consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 18.10.2012			

	Case No.:16/18/82-ALC4/2012	Party Name:BHAGIRADHA CHEMICALS &	Meet No/Date:21/82-ALC4/2012	**Status:Case**

		INDUSTRIES LIMITED	04.10.2012	**Deferred**
131	HQ File :01/82/050/00511/AM13/	RLA File :09/24/040/00074/AM13/	Lic.No/Date:0910052614 15.05.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:31/16/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00467/AM13/	RLA File :09/24/040/00084/AM13/	Lic.No/Date:0910052721 22.05.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/436/2012-PI(Norms) dated 30.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

132

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Saquinavir Mesylate	1 kg	1.	L-phenyl alanine	1.151 kg
		2.	Methyl chloro formate	0.8689 kg
		3.	Bromo Chloro methane	0.900 kg
		4.	Trimethyl silyl chloride	0.722 kg
		5.	Tetrahydrofuran	1.072 kg
		6.	Sodium Borohydride	0.033 kg
		7.	(3S,4aS,8aS)-N-Tert butyl Decahydro-Isoquinoline-3-Carboxamide	0.5983 kg
		8.	Quinaldic acid	0.4778 kg
		9.	L-Aspargine monohydrate	0.421 kg
		10.	Pivaloyl chloride	0.531 kg
		11.	Methane Sulfonic acid	0.338 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:21/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
133	HQ File :01/82/050/00516/AM13/	RLA File :09/24/040/00095/AM13/	Lic.No/Date:0910052779 25.05.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.:44/14/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS	Meet No/Date:21/82-ALC4/2012	**Status:Case**

		PVT. LTD.	04.10.2012	**Approved**
	HQ File :01/82/050/00421/AM13/	RLA File :03/95/040/00091/AM13/	Lic.No/Date:0310696608 29.05.2012	Defer Date:

134

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14020/22/2012/Ch. II dated 23.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
4,4, Biphenol	1 kg	1.	Phenol	1.761 kg
		2.	Isobutylene	0.840 kg
		3.	Methanol	1.000 kg

RA may take appropriate action as per the decision of Norms Committee.

135	**Case No.:20/16/82-ALC4/2012**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00456/AM13/	RLA File :07/24/040/00090/AM13/	Lic.No/Date:0710088562 31.05.2012	Defer Date:

Decision : It was seen that this case has already been approved in meeting no. 20/82 dated 20.9.2012. Therefore, the case was withdrawn.

136	**Case No.:23/18/82-ALC4/2012**	Party Name: HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00518/AM13/	RLA File :09/24/040/00116/AM13/	Lic.No/Date:0910052859 01.06.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

137	**Case No.:24/18/82-ALC4/2012**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00519/AM13/	RLA File :09/24/040/00111/AM13/	Lic.No/Date:0910052860 01.06.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

138	**Case No.:19/14/82-ALC4/2012**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00396/AM13/	RLA File :09/24/040/00101/AM13/	Lic.No/Date:0910052939 08.06.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

	Case No.:84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**

139	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Biotechnology.			

140	**Case No.:13/18/82-ALC4/2012**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00508/AM13/	RLA File :09/24/040/00132/AM13/	Lic.No/Date:0910053043 14.06.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

141	**Case No.:87/18/82-ALC4/2012**	Party Name:BILCARE LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00582/AM13/	RLA File :31/83/040/00051/AM13/	Lic.No/Date:3110054688 15.06.2012	Defer Date:01.11.2012
	Decision : It was decided to examine the issue on file. Accordingly, the case was deferred for 1.11.2012			

142	**Case No.:14/18/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00509/AM13/	RLA File :09/24/040/00604/AM12/	Lic.No/Date:0910053078 18.06.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

143	**Case No.:40/18/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00535/AM13/	RLA File :09/24/040/00399/AM12/	Lic.No/Date:0910053076 18.06.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

144	**Case No.:44/18/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00539/AM13/	RLA File :09/24/040/00666/AM12/	Lic.No/Date:0910053075 18.06.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

145	**Case No.:86/18/82-ALC4/2012**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00581/AM13/	RLA File :07/24/040/00115/AM13/	Lic.No/Date:0710089034 19.06.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

146	**Case No.:50/18/82-ALC4/2012**	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00545/AM13/	RLA File :34/24/040/00072/AM13/	Lic.No/Date:3410034467 22.06.2012	Defer Date: 1.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

147	**Case No.:4/18/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00499/AM13/	RLA File :09/24/040/00110/AM13/	Lic.No/Date:0910053114 25.06.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

148	**Case No.:108/18/82-ALC4/2012**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00603/AM13/	RLA File :05/23/040/00471/AM12/	Lic.No/Date:0510328338 27.06.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

149	**Case No.:111/18/82-ALC4/2012**	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00606/AM13/	RLA File :05/23/040/00075/AM13/	Lic.No/Date:0510328346 27.06.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

150	**Case No.:33/18/82-ALC4/2012**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00528/AM13/	RLA File :03/95/040/00119/AM13/	Lic.No/Date:0310699983 27.06.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/117/2011-Ch. II dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
1-Bromo-5-Chloropentane	1 kg	1.	1,5-Pentanediol	1.562 kg
		2.	Hydrobromic Acid 48%	2.533 kg

RA may take appropriate action as per the decision of Norms Committee.

151	**Case No.:20/18/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00515/AM13/	RLA File :09/24/040/00146/AM13/	Lic.No/Date:0910053163 03.07.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

152	**Case No.:32/18/82-ALC4/2012**	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00527/AM13/	RLA File :02/24/040/00060/AM13/	Lic.No/Date:0210179279 03.07.2012	Defer Date:01.11.2012
	Decision : Department of Chemicals and Petrochemicals vide their letter No. 14010/1010/2010 has requested the firm to furnish the following information: Manufacturing process Chemical reactions with molecular and structural formulae and molecular weights. Stage-wise percentage yields. Complete material balance. Chemical name and catalogue of the export product. CA certificate certifying the production of export item achieved by the firm for the last three years and corresponding consumption of different raw materials. Accordingly, the case was deferred for 1.11.2012.			

153	**Case No.:45/18/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00540/AM13/	RLA File :09/24/040/00152/AM13/	Lic.No/Date:0910053161 03.07.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

154	**Case No.:74/18/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00569/AM13/	RLA File :09/24/040/00147/AM13/	Lic.No/Date:0910053162 03.07.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

155	**Case No.:75/18/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00570/AM13/	RLA File :09/24/040/00167/AM13/	Lic.No/Date:0910053165	Defer

155			03.07.2012	Date:18.10.2012
	Decision : It was decided to call the firm for PH on 18.10.2012 along with production and consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 18.10.2012			

156	**Case No.:78/18/82-ALC4/2012**	Party Name:HETERO LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00573/AM13/	RLA File :09/24/040/00145/AM13/	Lic.No/Date:0910053160 03.07.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

157	**Case No.:31/18/82-ALC4/2012**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00526/AM13/	RLA File :09/24/040/00143/AM13/	Lic.No/Date:0910053188 04.07.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

158	**Case No.:28/18/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00523/AM13/	RLA File :09/24/040/00165/AM13/	Lic.No/Date:0910053195 05.07.2012	Defer Date:01.11.2012
	Decision : It was decided to send a copy of application again to the Department of Pharmaceuticals for thier comments. Accordingly, the case was deferred for 1.11.2012.			

159	**Case No.:15/18/82-ALC4/2012**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00510/AM13/	RLA File :08/24/040/00112/AM13/	Lic.No/Date:0810113196 09.07.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

160	**Case No.:68/18/82-ALC4/2012**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00563/AM13/	RLA File :09/24/040/00148/AM13/	Lic.No/Date:0910053214 09.07.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

161	**Case No.:79/18/82-ALC4/2012**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00574/AM13/	RLA File :22/24/040/00016/AM13/	Lic.No/Date:2210013078 09.07.2012	Defer Date:01.11.2012

			09.07.2012	Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

162	**Case No.:81/18/82-ALC4/2012**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00576/AM13/	RLA File :22/24/040/00015/AM13/	Lic.No/Date:2210013077 09.07.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

163	**Case No.:59/18/82-ALC4/2012**	Party Name:S.M. CHEMICALS	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00554/AM13/	RLA File :03/95/040/00234/AM13/	Lic.No/Date:0310701391 10.07.2012	Defer Date:01.11.2012
	Decision :t was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

164	**Case No.:60/18/82-ALC4/2012**	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00555/AM13/	RLA File :03/95/040/00225/AM13/	Lic.No/Date:0310701398 10.07.2012	Defer Date:01.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and also Master Batch Formula. Accordingly, the case was deferred for 1.11.2012			

165	**Case No.:61/18/82-ALC4/2012**	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00556/AM13/	RLA File :03/95/040/00226/AM13/	Lic.No/Date:0310701402 10.07.2012	Defer Date:01.11.2012
	Decision :t was decided to remind the firm to furnish a copy of Drug Manufacturing License and also Master Batch Formula. Accordingly, the case was deferred for 1.11.2012			

166	**Case No.:62/18/82-ALC4/2012**	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00557/AM13/	RLA File :03/95/040/00227/AM13/	Lic.No/Date:0310701405 10.07.2012	Defer Date:01.11.2012
	Decision :t was decided to remind the firm to furnish a copy of Drug Manufacturing License and also Master Batch Formula. Accordingly, the case was deferred for 1.11.2012			

167	**Case No.:82/18/82-ALC4/2012**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00577/AM13/	RLA File :22/24/040/00017/AM13/	Lic.No/Date:2210013080	Defer

167	HQ File :01/82/050/00577/AM13/	RLA File :22/24/040/00017/AM13/	Lic.No/Date:2210013080 10.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

168	**Case No.:85/18/82-ALC4/2012**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00580/AM13/	RLA File :22/24/040/00018/AM13/	Lic.No/Date:2210013079 10.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

169	**Case No.:103/18/82-ALC4/2012**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00598/AM13/	RLA File :31/83/040/00071/AM13/	Lic.No/Date:3110054954 11.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

170	**Case No.:57/21/82-ALC4/2012**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00687/AM13/	RLA File :09/24/040/00197/AM13/	Lic.No/Date:0910053226 11.07.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 50/82 dated 15.3.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Dantuff-C (Climbazole)	1 kg	1.	Chloro Ether Ketone (1, Chloro,(4-Chlorophenoxy 3,3-Dimethyl 2-Butanone)	1.12 kg
		2.	Imidazole	0.291 kg
		3.	Potassium Carbonate	0.600 kg

RA may take appropriate action as per the decision of Norms Committee.

171	**Case No.:7/18/82-ALC4/2012**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00502/AM13/	RLA File :13/24/040/00020/AM13/	Lic.No/Date:1310040327 11.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

172	**Case No.:8/18/82-ALC4/2012**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00503/AM13/	RLA File :13/24/040/00022/AM13/	Lic.No/Date:1310040329 11.07.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.

173	**Case No.:55/18/82-ALC4/2012**	Party Name:FDC LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00550/AM13/	RLA File :03/94/040/00223/AM13/	Lic.No/Date:0310701716 12.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/301/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Brimonidine Eye Drops 5 ml	100 vails	1	Brimonidine Tartrate	1.05 gm

RA may take appropriate action as per the decision of Norms Committee.

174	**Case No.:91/18/82-ALC4/2012**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00586/AM13/	RLA File :22/24/040/00020/AM13/	Lic.No/Date:2210013092 12.07.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

175	**Case No.:22/14/82-ALC4/2012**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00399/AM13/	RLA File :31/83/040/00070/AM13/	Lic.No/Date:3110054967 13.07.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

176	**Case No.:60/21/82-ALC4/2012**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00690/AM13/	RLA File :09/24/040/00188/AM13/	Lic.No/Date:0910053242 13.07.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 15/82 dated 9.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
5-Chlorothiophene-2-carboxylic Acid (5-CTA)	1 kg	1.	2-Chlorothiophene	1.126

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:104/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**

177	HQ File :01/82/050/00599/AM13/	RLA File :22/24/040/00014/AM13/	Lic.No/Date:2210013107 17.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

178	**Case No.:26/18/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00521/AM13/	RLA File :09/24/040/00200/AM13/	Lic.No/Date:0910053258 17.07.2012	Defer Date: 1.11.2012
	Decision: It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

179	**Case No.:27/18/82-ALC4/2012**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00522/AM13/	RLA File :09/24/040/00191/AM13/	Lic.No/Date:0910053259 17.07.2012	Defer Date: 1.11.2012

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/157/2012-PI(Norms) dated 5.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Dextromethorphan Base	1kg	1.	N-Formal Octabase	1.35
		2.	Phosphorous Pentoxide	1.30
		3.	Methanol	2.20

RA may take appropriate action as per the decision of Norms Committee.

180	**Case No.:30/18/82-ALC4/2012**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00525/AM13/	RLA File :03/95/040/00114/AM13/	Lic.No/Date:0310702082 17.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

181	**Case No.:5/18/82-ALC4/2012**	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00500/AM13/	RLA File :08/24/040/00122/AM13/	Lic.No/Date:0810113430 17.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

182	**Case No.:51/18/82-ALC4/2012**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00546/AM13/	RLA File :04/24/040/00074/AM13/	Lic.No/Date:0410138168 17.07.2012	Defer Date:01.11.2012

			17.07.2012	Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

183	**Case No.:98/18/82-ALC4/2012**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00593/AM13/	RLA File :22/21/040/00063/AM13/	Lic.No/Date:2210013106 17.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

184	**Case No.:41/18/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00536/AM13/	RLA File :08/24/040/00131/AM13/	Lic.No/Date:0810113485 18.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

185	**Case No.:47/18/82-ALC4/2012**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00542/AM13/	RLA File :34/24/040/00103/AM13/	Lic.No/Date:3410034667 18.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

186	**Case No.:56/21/82-ALC4/2012**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00686/AM13/	RLA File :09/24/040/00187/AM13/	Lic.No/Date:0910053277 18.07.2012	Defer Date: 1.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

187	**Case No.:70/18/82-ALC4/2012**	Party Name:INGA LABORATORIES PVT LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00565/AM13/	RLA File :03/94/040/00284/AM13/	Lic.No/Date:0310702227 18.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

188	**Case No.:23/21/82-ALC4/2012**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00653/AM13/	RLA File :09/24/040/00155/AM13/	Lic.No/Date:0910053315 20.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

189	**Case No.:31/21/82-ALC4/2012**	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00661/AM13/	RLA File :09/24/040/00171/AM13/	Lic.No/Date:0910053316 20.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

190	**Case No.:35/18/82-ALC4/2012**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

191	**Case No.:61/21/82-ALC4/2012**	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

192	**Case No.:97/18/82-ALC4/2012**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00592/AM13/	RLA File :22/24/040/00022/AM13/	Lic.No/Date:2210013115 20.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

193	**Case No.:99/18/82-ALC4/2012**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00594/AM13/	RLA File :22/24/040/00023/AM13/	Lic.No/Date:2210013116 20.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.:38/21/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00668/AM13/	RLA File :09/24/040/00213/AM13/	Lic.No/Date:0910053324 23.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/383/2012-PI(Norms) dated 28.09.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export	S.No	Import Product	Quantity Allowed

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	Quantity			
Ractopamine HCL	1 kg	1.	4-(4-Hydroxy Phenyl)-2-Butanone	1.063 kg
		2.	4-Hydroxy-Alpha Bromo Acetophenone	1.063 kg
		3.	Methanol	3.91 kg
		4.	Ethyl Acetate	4.11 kg
		5.	Toluene	1.28 kg
		6.	Acetone	0.33 kg

RA may take appropriate action as per the decision of Norms Committee.

195

Case No.:45/21/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00675/AM13/	RLA File :09/24/040/00212/AM13/	Lic.No/Date:0910053325 23.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/377/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Mebeverine HCL	1 kg	1.	Methyl-2-Chloro Propionate	0.66 kg
		2.	Dichloromethane	0.53 kg
		3.	Methanol	0.45 kg
		4.	1,4-Dibromo Butane	0.57 kg
		5.	4-Methoxy Benzaldehyde	0.733 kg
		6.	Sodium Metal	0.30 kg
		7.	Toluene	0.57 kg

RA may take appropriate action as per the decision of Norms Committee.

196

Case No.:46/21/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00676/AM13/	RLA File :09/24/040/00214/AM13/	Lic.No/Date:0910053326 23.07.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 45/82 dated 7.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Drotaverine Hcl	1 Kg.	1.	Ortho Diethoxy Benzene	1.86 kg
		2.	Isopropyl alcohol	1.63 kg
		3.	Sodium Cyanide	0.48 kg

3.	Sodium Cyanide	0.48 kg
4.	Para formaldehyde	0.30 kg
5.	Methanol	3.20 kg

RA may take appropriate action as per the decision of Norms Committee.

197	**Case No.:48/18/82-ALC4/2012**	Party Name:RONAK CHEMICALS	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00543/AM13/	RLA File :34/24/040/00109/AM13/	Lic.No/Date:3410034708 23.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

198	**Case No.:1/15/82-ALC4/2012**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00436/AM13/	RLA File :31/83/040/00067/AM13/	Lic.No/Date:3110055076 24.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

199	**Case No.:58/21/82-ALC4/2012**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00688/AM13/	RLA File :09/24/040/00166/AM13/	Lic.No/Date:0910053338 24.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

200	**Case No.:59/21/82-ALC4/2012**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00689/AM13/	RLA File :09/24/040/00201/AM13/	Lic.No/Date:0910053339 24.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

201	**Case No.:10/21/82-ALC4/2012**	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00640/AM13/	RLA File :03/94/040/00286/AM13/	Lic.No/Date:0310703049 25.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their UO No. 14010/32/2009-Ch. II dated 23.11.2009, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Para Anisic Acid/Para	1 kg	1.	Phenol (Purity	0.986 kg

Methoxy Benzoic Acid			Maximum 92%)	
		2.	Potassium Hydroxide	0.900 kg

RA may take appropriate action as per the decision of Norms Committee.

202	**Case No.:101/18/82-ALC4/2012**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00596/AM13/	RLA File :22/24/040/00025/AM13/	Lic.No/Date:2210013124 25.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

203	**Case No.:11/21/82-ALC4/2012**	Party Name:ANUH PHARMA LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00641/AM13/	RLA File :03/94/040/00293/AM13/	Lic.No/Date:0310703076 25.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

204	**Case No.:13/21/82-ALC4/2012**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00643/AM13/	RLA File :03/95/040/00035/AM13/	Lic.No/Date:0310703114 25.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

205	**Case No.:14/21/82-ALC4/2012**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00644/AM13/	RLA File :03/95/040/00259/AM13/	Lic.No/Date:0310703111 25.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

206	**Case No.:15/21/82-ALC4/2012**	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00645/AM13/	RLA File :03/95/040/00242/AM13/	Lic.No/Date:0310703106 25.07.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Betasol Lotion 30 ml (Clobetasol Propionate Topical Solution 0.05% (w/v)	1 No.	1.	Clobetasol Propionate BP/USP	15.15 mg/30 ml bottle
		2.	Propylene Glycol BP	18.00 gm/30 ml bottle

RA may take appropriate action as per the decision of Norms Committee.

207	**Case No.:72/18/82-ALC4/2012**	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00567/AM13/	RLA File :03/95/040/00292/AM13/	Lic.No/Date:0310703051 25.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their U.O No. 14010/14/2006-Ch. II dated 6.1.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Sorbitan Mono Oleate	1 kg	1.	Sorbitol 70% Solution	0.470 kg
		2.	Oleic Acid	0.770 kg

RA may take appropriate action as per the decision of Norms Committee.

208	**Case No.:67/21/82-ALC4/2012**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00697/AM13/	RLA File :07/24/040/00185/AM13/	Lic.No/Date:0710089868 26.07.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 44/82 dated 31.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mypaid capsules each containing paracetamol 260MG+ibuprofen 200MG + Sodium stearyl Fumarate 6.5 MG	1 capsule	1.	Paracetamol BP/USP/EP Crystals(Rhodapapa Crystals)	255 mg
		2.	Ibuprofen 25 BP/USP/EP	204 mg
		3.	Sodium stearyl Fumarate BP/USP/EP	6.5 mg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:7/21/82-ALC4/2012	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00637/AM13/	RLA File :03/94/040/00326/AM13/	Lic.No/Date:0310703455 27.07.2012	Defer Date:

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Decision : In line with the SION A 230, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Can-C Eye Drops (5ml Bottle) (Composition Glycerine USP 1%W/V, Carboxy Methyl cellulose USP 0.3% W/V, Excipients Benzyl Alcohol USP 0.3% W/V (As preservative), N-Acetyl-Carnosine 1% w/v Potassium Bicarbonate USP QS Boric Acid NF Q.S.B	1 kg	1.	N-Acetyl-Carnocine	9.906 kg

RA may take appropriate action as per the decision of Norms Committee.

210	**Case No.:55/21/82-ALC4/2012**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00685/AM13/	RLA File :09/24/040/00203/AM13/	Lic.No/Date:0910053388 31.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

211	**Case No.:27/21/82-ALC4/2012**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

212	**Case No.:68/21/82-ALC4/2012**	Party Name:R L FINE CHEM	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00698/AM13/	RLA File :07/24/040/00184/AM13/	Lic.No/Date:0710089982 31.07.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.:8/21/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00638/AM13/	RLA File :03/94/040/00344/AM13/	Lic.No/Date:0310703672 31.07.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 42/82 dated 17.1.2012, it was decided to ratify norms under Para 4.7 o HBP v1 as per details given below or as applied by the firm, whichever is less:

213

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Olmesartan Medoxomill	1 Kg.	1.	4-(1-Hydroxy-1-Methyl-Ethyl)-2-Propyl-1H-Imidazole 5-Carboxylic Acid Ethyl Ester	0.78 kg
		2.	5-(4-Bromomethyl)(1,1-Bromomethyl)-2YL Triphenyl-1-H Tetrazole	1.81 kg
		3.	4-Chloromethyl-5-Methyl-1,3-dioxolen-2-one	0.48 kg
		4.	Dimethyl Formamide	6.72 kg
		5.	Tetrahydrofuran	3.43 kg
		6.	Potassium Carbonate	0.57 kg
		7.	Toluene	2.41 kg

RA may take appropriate action as per the decision of Norms Committee.

214

Case No.:100/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00595/AM13/	RLA File :22/24/040/00026/AM13/	Lic.No/Date:2210013133 01.08.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

215

Case No.:12/21/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00642/AM13/	RLA File :03/95/040/00313/AM13/	Lic.No/Date:0310703725 01.08.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals

216

Case No.:20/21/82-ALC4/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00650/AM13/	RLA File :03/95/040/00217/AM13/	Lic.No/Date:0310703718 01.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ting Antifungal Spray Liquid (128 gm) containing Ethyl/Absolute Alcohol (Net content of Ethyl Absolute Alcohol = 3300 Ltrs)	100000 Nos.	1.	Ethyl Absolute Alcohol	3300 Ltrs.

RA may take appropriate action as per the decision of Norms Committee.

217

Case No.:16/21/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00646/AM13/	RLA File :03/95/040/00275/AM13/	Lic.No/Date:0310703979 03.08.2012	Defer Date:01.11.2012

			03.08.2012	Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

218	**Case No.:17/21/82-ALC4/2012**	Party Name:LUPIN LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00647/AM13/	RLA File :03/95/040/00304/AM13/	Lic.No/Date:0310704078 03.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

219	**Case No.:18/21/82-ALC4/2012**	Party Name:LUPIN LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00648/AM13/	RLA File :03/95/040/00303/AM13/	Lic.No/Date:0310704080 03.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

220	**Case No.:35/21/82-ALC4/2012**	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

221	**Case No.:48/21/82-ALC4/2012**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00678/AM13/	RLA File :34/24/040/00118/AM13/	Lic.No/Date:3410034784 03.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

222	**Case No.:54/21/82-ALC4/2012**	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00684/AM13/	RLA File :09/24/040/00177/AM13/	Lic.No/Date:0910053419 03.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg.	1.	(4R-Cis) -6-[Acetyloxy) – Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg

			Ester	
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2[(N-Methyl-N- Methylsulphonyl)Amino] Pyrimidine 5-YL-Methanol	1.871 kg

RA concerned may take further necessary action as per above decision of NC.

223	**Case No.:63/21/82-ALC4/2012**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00693/AM13/	RLA File :09/24/040/00227/AM13/	Lic.No/Date:0910053422 03.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

224	**Case No.:19/21/82-ALC4/2012**	Party Name:LUPIN LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00649/AM13/	RLA File :03/95/040/00305/AM13/	Lic.No/Date:0310704227 06.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

225	**Case No.:9/21/82-ALC4/2012**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00639/AM13/	RLA File :03/94/040/00319/AM13/	Lic.No/Date:0310704095 06.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

226	**Case No.:50/21/82-ALC4/2012**	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00680/AM13/	RLA File :07/24/040/00206/AM13/	Lic.No/Date:0710090124 08.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting No. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Iso Nonylacetate	1 kg	1.	Nonanol (Isononyl Alcohol)	0.862 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:28/21/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**

227	HQ File :01/82/050/00658/AM13/	RLA File :07/24/040/00142/AM13/	Lic.No/Date:0710090154 09.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemials and Petrochemicals.			

228	**Case No.:29/21/82-ALC4/2012**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00659/AM13/	RLA File :07/24/040/00143/AM13/	Lic.No/Date:0710090155 09.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

229

Case No.:42/21/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00672/AM13/	RLA File :03/95/040/00359/AM13/	Lic.No/Date:0310705046 13.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 35/82 dated 29.11.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octylated Diphenylamine (OCD Powder/Flakes)	1 Kg.	1.	Diphenylamine	0.405 kg
		2.	Di-Isobutylene	0.622 kg

RA may take appropriate action as per the decision of Norms Committee.

230	**Case No.:3/18/82-ALC4/2012**	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00498/AM13/	RLA File :05/24/040/00185/AM13/	Lic.No/Date:0510331907 14.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

231

Case No.:53/21/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00683/AM13/	RLA File :07/24/040/00213/AM13/	Lic.No/Date:0710090226 14.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 44/82 dated 31.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mypaid capsules each containing paracetamol 250MG+ibuprofen 200MG + Sodium stearyl Fumarate 6.5 MG	1 capsule	1.	Paracetamol BP/USP/EP Crystals(Rhodapapa Crystals)	255 mg
		2.	Ibuprofen 25 BP/USP/EP	204 mg

		3.	Sodium stearyl Fumarate BP/USP/EP	6.5 mg

RA may take appropriate action as per the decision of Norms Committee.

232	**Case No.:65/21/82-ALC4/2012**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00695/AM13/	RLA File :09/24/040/00239/AM13/	Lic.No/Date:0910053490 14.08.2012	Defer Date:01.11.2012
	Decision : It was decided to call from the firm the technical details as per Appendix 33. Accordingly, the case was deferred for 1.11.2012			

233	**Case No.:70/21/82-ALC4/2012**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00700/AM13/	RLA File :22/24/040/00028/AM13/	Lic.No/Date:2210013172 14.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

234	**Case No.:37/21/82-ALC4/2012**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00667/AM13/	RLA File :34/24/040/00127/AM13/	Lic.No/Date:3410034859 16.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

235	**Case No.:32/21/82-ALC4/2012**	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00662/AM13/	RLA File :08/24/040/00137/AM13/	Lic.No/Date:0810114338 17.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

236	**Case No.:40/21/82-ALC4/2012**	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310705409 17.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.:41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
237	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411	Defer

237	HQ File :01/82/050/00671/AM13/	RLA File :05/95/040/00275/AM13/	Lic.No/Date:0510705411 17.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

238	**Case No.:49/21/82-ALC4/2012**	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00679/AM13/	RLA File :08/24/040/00163/AM13/	Lic.No/Date:0810114353 17.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP	347.06 mg

RA may take appropriate action as per the decision of Norms Committee.

239	**Case No.:62/21/82-ALC4/2012**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00692/AM13/	RLA File :09/24/040/00204/AM13/	Lic.No/Date:0910053534 17.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

240	**Case No.:64/21/82-ALC4/2012**	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533 17.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

241	**Case No.:114/18/82-ALC4/2012**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00609/AM13/	RLA File :05/24/040/00186/AM13/	Lic.No/Date:0510332132 21.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

242	**Case No.:36/21/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Lic.No/Date:0810114381 21.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

243	**Case No.:69/21/82-ALC4/2012**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00699/AM13/	RLA File :08/24/040/00160/AM13/	Lic.No/Date:0810114398 21.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

244	**Case No.:24/21/82-ALC4/2012**	Party Name:R L FINE CHEM	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00654/AM13/	RLA File :07/24/040/00218/AM13/	Lic.No/Date:0710090322 22.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

245	**Case No.:33/21/82-ALC4/2012**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00663/AM13/	RLA File :56/24/040/00014/AM13/	Lic.No/Date:5610000958 22.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

246	**Case No.:34/21/82-ALC4/2012**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00664/AM13/	RLA File :07/24/040/00141/AM13/	Lic.No/Date:0710090320 22.08.2012	Defer Date:01.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

247	**Case No.:39/21/82-ALC4/2012**	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00669/AM13/	RLA File :03/95/040/00319/AM13/	Lic.No/Date:0310705893 22.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 11/82 dated 19.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
FLOMACOR TABLET Micronized Purified Flavonoic Fraction (MPFF) Containing 90% Diosmin + 10% Flavonoids expressed as Hesperidin	1 No.	1.	DIOSMIN+HESPERDIN 90/10 FLAVONOID EXTRACT	510 mg

Hesperidin				

RA may take appropriate action as per the decision of Norms Committee.

248	**Case No.:51/21/82-ALC4/2012**	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00681/AM13/	RLA File :05/23/040/00174/AM13/	Lic.No/Date:0510332470 23.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride Tablets 500 mg (each tablet contains valacyclovir HCL equivalent to valacyclovir 500 mg)	1 tablet	1.	Valacyclovir HCL BP/USP	556 mg/tablet
	1 tablet	2.	Valacyclovir Hydrochloride USP CRC53 WHT/(M01)FSM-1.020 PL (packing material	Relevant, as per packing policy
Valacyclovir Hydrochloride Tablets 1000 mg (Each tablet contains valacyclovir HCL equivalent to valacyclovir 1000 mg)	1 tablet	1.	Valacylovir HCL BP/USP CRC53 WHT/(M01)FSM-1.020 PL	1112 mg/tablet
	1 tablet	2	Seal as per Packing Policy Net Qty – 1% wastage) 79500 Nos + 795 numbers=80295 Nos.	Relevant, as per packing policy.

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:52/21/82-ALC4/2012	Party Name:BAL PHARMA LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
249	HQ File :01/82/050/00682/AM13/	RLA File :07/24/040/00221/AM13/	Lic.No/Date:0710090348 23.08.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

250	**Case No.:21/21/82-ALC4/2012**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
	HQ File :01/82/050/00651/AM13/	RLA File :03/95/040/00390/AM13/	Lic.No/Date:0310706479 27.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 15/82 dated 9.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl Eugenol	1 kg	1	Clove Leaf Oil	1.267 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:30/21/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00660/AM13/	RLA File :34/24/040/00140/AM13/	Lic.No/Date:3410034987 27.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
n-Butyryl Chloride/Butryl Chloride Clear colourless liquid Assay Min. 99%	1 kg	1	n-Butyric Acid/Butyric Acid clear colourless liquid, Assay Min. 99%	0.870 kg

RA may take appropriate action as per the decision of Norms Committee.

252

Case No.:66/21/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00696/AM13/	RLA File :34/24/040/00139/AM13/	Lic.No/Date:3410034986 27.08.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

253

Case No.:47/21/82-ALC4/2012	Party Name:WOCKHARDT LIMITED	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00677/AM13/	RLA File :03/95/040/00343/AM13/	Lic.No/Date:0310706519 28.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	1.01 kg

than 150 Microns			than 150 Microns	

RA may take appropriate action as per the decision of Norms Committee.

254

Case No.:6/21/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00636/AM13/	RLA File :05/24/040/00202/AM13/	Lic.No/Date:0510332772 28.08.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

255

Case No.:22/21/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00652/AM13/	RLA File :09/24/040/00277/AM13/	Lic.No/Date:0910053632 30.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 40/82 dated 4.1.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thiol Acid	1 kg	1.	Dibenzyl Toluene	1.235 kg
		2.	Dibromo Neopentyl Glycol/2,2-Bis-(Bromomethyl)-1,3-Propane Diol	7.462 kg
		3.	Potassium Thioacetate	2.181 kg
		4.	Dimethyl Formamide	6.100 kg
		5.	N-Hexane	0.39 kg

RA may take appropriate action as per the decision of Norms Committee.

256

Case No.:25/21/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00655/AM13/	RLA File :05/23/040/00183/AM13/	Lic.No/Date:0510333412 03.09.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

257

Case No.:26/21/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00656/AM13/	RLA File :05/23/040/00140/AM13/	Lic.No/Date:0510333411 03.09.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
GCTA Powder	Ikg	1,	GCLE	1.282
		2.	Triphenyl Phosphine	0.726

		3.	4-Methyl-5-Formyl Thiazol	0.769
		4.	Propane-1-ol	2.40
		5.	Chloroform	4.27
		6.	Sodium Iodide	0.41
		7.	Methanol	1.918
		8.	Potassium Meta Bisulphite	2.353

RA may take appropriate action as per the decision of Norms Committee.

258

Case No.:1/21/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00631/AM13/	RLA File :08/24/040/00205/AM13/	Lic.No/Date:0810115011 12.09.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/67/2008-Ch. II dated 23.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Copper Formazone Base	1 kg	1	Ortho Amino Phenol	0.550 kg
		2.	Toluene	2.205 kg
		3.	Caustic Soda Flakes or Caustic Soda Lye (100% real basis)	7.200 kg
		4.	Soda Ash	2.700 kg
		5.	Sodium Nitrite	0.750 kg
		6.	Copper Sulphate	0.614 kg
		7.	Polyol	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

259

Case No.:2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

260

Case No.:3/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00633/AM13/	RLA File :08/24/040/00144/AM13/	Lic.No/Date:0810115056 12.09.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

261

Case No.:4/21/82-ALC4/2012	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00634/AM13/	RLA File :34/24/040/00154/AM13/	Lic.No/Date:3410035127	Defer Date:

HQ File :01/82/050/00634/AM13/	RLA File :34/24/040/00154/AM13/	Lic.No/Date:3410035127 12.09.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 30/82 dated 25.10.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride	1.50 kg

RA may take appropriate action as per the decision of Norms Committee.

262

Case No.:5/21/82-ALC4/2012	Party Name:MICRO LABS LTD	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00635/AM13/	RLA File :07/24/040/00250/AM13/	Lic.No/Date:0710090767 17.09.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 51/AM 12 dated 20.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less**:**

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed
Doxycline Hcl Tablet 100 mg (each tablet containing Doxycyline Hyclate equivalent to 100 mg of Doxycline)	1 number	1.	Doxycycline Hyclate	117.84 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

263

Case No.:71/21/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Approved**
HQ File :01/82/050/00701/AM13/	RLA File :05/24/040/00216/AM13/	Lic.No/Date:0510335135 19.09.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 13/82 dated 28.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Inokain Eye Drops 0.4% Solution, 5 ml Vial	1 No.	1.	Benoxinate Hcl	0.021 gm/Vial of 5 ml

RA may take appropriate action as per the decision of Norms Committee.

264

Case No.:72/21/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
HQ File :01/82/050/00702/AM13/	RLA File :05/23/040/00176/AM13/	Lic.No/Date:0510335291 20.09.2012	Defer Date:01.11.2012

Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.

265	**Case No.:73/21/82-ALC4/2012**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:21/82-ALC4/2012 04.10.2012	**Status:Case Deferred**
	HQ File :01/82/050/00703/AM13/	RLA File :13/24/040/00028/AM13/	Lic.No/Date:1310041094 20.09.2012	Defer Date: 1.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Chemicals and Petrochemicals.			

Outside Agenda No. 1	M/s. Actavis Pharma Manufacturing Pvt. Ltd.
Norms Committee Meeting No.21/AM13	F.No. 01/82/050/00178/AM 12/DES III F.No 01/82/050/00172/AM 12/DES III F.No. 01/82/050/00176/Am 12/DES III
Meeting Date:4.10.2012	RLA File No. 04/24/040/00331/AM 11 RLA File No. 04/24/040/00355/AM 11 RLA File No. 04/24/040/00359/AM 11
Adv. Lic. No. & Date	0410122523 dated 15.3.2011 0410122020 dated 25.3.2012 0410123157 dated 01.04.2011

Decision:. Shri Rashmi Ranjan Patra, Vice President(Operations) and Shri V. Seetharaman, General Manager (Supply Chain) appeared before the Committee . They bought with them Certificate of Analysis from the supplier and from the COA it was observed that average water content was 8%. The firm during presentation has stated that each 500 mg of tablets contain 611.2 mg of Valacyclovir Hydrochloride equivalent to 500 mg of Valacyclovir and each 1000 mg of tablet contains 1222.4 mg of Valacyclovir Hydrochloride equivalent to 1000 mg of Valacyclovir. The firm in the meeting has submitted the following documents:

Copy of USP Monograph notifying water content limit between 5.0% and 9.0%
Certificate of Analysis from the supplier
Copy of specification issued to their supplier at the time of execution of order.

The firm has also stated that the there is an interim revision in USP monograph notifying increase in the water content limit from (5.0%-9.0%) to (5.0% - 11.0%) w.e.f 1.3.2012.

The Committee after taking into consideration all the above points, decided to revise the norms ratified in meeting no. 16 dated 23.8.2012, as per details given:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride Tablets 500 mg (each tablet contains valacyclovir HCL equivalent to valacyclovir 500 mg)	1 tablet	1.	Valacyclovir HCL BP/USP (average water content 8%)	600.48 mg/500 mg tablet
Valacyclovir Hydrochloride Tablets 1000 mg (Each tablet contains valacyclovir HCL equivalent to	1 tablet	1.	Valacyclovir HCL BP/USP (average water content 8%)	1200.96 mg/1000 mg tablet

valacyclovir 1000 mg)				

RA may take appropriate action as per the decision of Norms Committee.

Date:09.10.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer